

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

**MAIN CASE No: W.P.(SR)No.45106 of 2026
PROCEEDING SHEET**

Sl. No	DATE	ORDER	OFFICE NOTE.
1.	18.10.2026	<u>NJS,J & KM, J</u> Heard Mr. M. Santosh Reddy, learned counsel for the petitioner who appeared through online and Mr. J. Krishna Praneeth, learned Assistant Government Pleader representing the Office of Advocate General Office/respondents. Learned counsel for the petitioner inter alia submits that petitioner was illegally detained only with a view to prevent filing of nomination on the last date i.e., 18.10.2026 in the Urban Local Bodies Election. However, on instructions received from the 3rd respondent it is submitted that the petitioner was arrested in relation to Crime No.529 of 2026 registered under Sections 132, 109 (1), 61 (2), 49 r/w 3 (5) Bharatiya Nyaya Sanhita, 2023 and Section 25 (1) (b) Arms Act, 1959. Learned counsel for the respondents further submitted that the alleged detainee was produced before the Court of Judicial First Class Magistrate, Lakkireddypalli on 18.10.2026 at 1.00 P.M. and the said detainee was sent for Judicial remand. In view of the same, list the matter on 26.10.2026, before the appropriate bench, for filing counter, if any. NJS, J KM, J PGT	